

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 87/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for three assets under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III)
- Date of Hearing** : 29.6.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd. & 18 Ors.
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri A K Verma, PGCIL
Shri B. Dash, PGCIL
Shri V P Rastogi, PGCIL
Shri Dr R. Kathiravan, TANGEDCO

Record of Proceedings

The matter was heard through video conference.

2. The representative of the petitioner submitted that the instant petition is filed for approval of tariff from COD to 31.3.2019 for the following three assets under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh-Part C (Phase-III):

- a. Asset-1: 1 No. 500MVA 400/220 kV Transformer along with associated bays at NP Kunta Sub- Station;



- b. Asset-2: 2 Nos 220 kV Line bays (Bay No 210 & 212) at NP Kunta Sub-station;
and
- c. Asset-3: 2 Nos 220 kV Line bays (Bay No 209 & 211) at NP Kunta Sub-station

3. The representative of the Petitioner submitted that as per the investment approval dated 8.4.2016, the scheduled date for commercial operation of the instant assets was 8.11.2017. However, Assets-2 and 3 were put into commercial operation on 3.7.2018 and Asset-1 on 30.9.2018. The reasons for time over-run have been submitted in the petition. The representative of the petitioner sought approval of COD of Asset-3 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as Asset-3 could not be put into regular service due to delay in commissioning of the associated renewable generation.

4. In response to a query of the Commission regarding the reasons for claiming COD of Asset-1 as 30.9.2018, the representative of the Petitioner submitted that though Asset-1 was ready on 10.1.2018 and trial operation was completed on 11.1.2018, they have matched its COD with the commissioning of generation and hence, the COD of the Asset-1 is claimed as 30.9.2018. In response to another query of the Commission regarding impleading the associated renewable generators, the representative of the petitioner submitted that the agreement is with the solar park and not directly with the generators. He submitted that the solar park has been impleaded and the liability of the cost of mismatch under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations may be imposed on the solar park till the commissioning of associated generation. He further submitted that rejoinder to the reply of TANGEDCO has been filed vide affidavit dated 10.2.2020 and reply to the queries raised in the ROP of hearing dated 11.2.2020 has been filed vide affidavit dated 6.5.2020. The representative of the petitioner requested to condone the time over-run in case of the instant assets and allow tariff as prayed in the petition.

5. Learned counsel for TANGEDCO submitted that petitioner has not clearly mentioned as to when the assets were put to beneficial use. He also submitted the time over-run in case of subject assets was due to delay in commissioning of associated renewable generation. The detailed justification for time over-run has not been submitted in the petition. He further submitted that the liability for the delay must not be imposed on the Discoms, as the Petitioner and the associated renewable generators are responsible for it.

6. After hearing the parties, the Commission directed the petitioner to submit the details of Central Finance Assistance (CFA), grant from MNRE/SECI or any other source, on affidavit by 16.7.2020 with an advance copy to the respondents, in the following format:-



Total grant claimed	Grants received till date	Phase wise allocation	Petition No.	Asset covered under the Petition with asset name	Total grant allocated to the instant asset (asset wise)
---------------------	---------------------------	-----------------------	--------------	--	---

7. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Dy. Chief (Law)

